Violation of Air Space by Pakistan Aircraft

***1633. Shri D. C. Sharma:** Will the **Prime Minister** be pleased to state:

(a) whether a fast moving jet aircraft with markings believed to be those of the Pakistan Air Force was seen flying over the Jammu area on the morning of the 22nd August, 1957; and

(b) if so, whether any protest has been lodged against this violation?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) A complaint about this violation has been lodged with the U.N. Military Observers' Team in Jammu.

अम्बर चर्खा

***१६३६. श्री म० बी० मिश्र:** क्या **वाणिज्य तथा उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अम्बर चर्खा जांच समिति ने अम्बर चर्खे की सहायता से रुई की धुनाई एवं पूनी बनाने के लिये कोई व्यवस्था करने के प्रश्न पर विचार किया है; और

(ख) यदि नहीं, तो क्या सरकार का इस सम्बन्ध में कुछ करने का विचार है?

वाणिज्य मंत्री (श्री कानूनगो) : (क) और (ख) अम्बर चर्खा जांच समिति ने कताई से पहले रुई की धुनाई और पूनी बनाने के प्रश्न पर विचार किया था। अम्बर चर्खे में तीन यूनिट होते हैं जो रुई की धुनाई पूनी बनाने और सूत कातने के काम आते हैं। वस्त्र उद्योग सम्बन्धी प्रयोगशालाओं में इन तीनों यूनिटों की परीक्षा कराने के बाद समिति इस नतीजे पर पहुंची कि 'धुनाई मोडिया' तथा 'अम्बर बेलनी' से भी कुछ अंशों में सूत की किस्म में खराबी आती है। इस लिए उसने यह विशेष रूप से सिफारिश की कि सारे अम्बर चर्खे में और खास तौर से धुनाई तथा पूनी बनाने के यूनिटों में सुधार करने के लिए और भी गवेषणा तथा खोजबीन करने की जरूरत है। इस उद्देश्य से लगातार गवेषणा तथा परीक्षण हो रहे है।

Indian Workers in Borneo

***1645. Shri Warior:** Will the **Prime Minister** be pleased to state:

(a) the conditions imposed upon skilled workers who are recruited and sent to Sarwak Oil fields and allied companies in Borneo;

(b) whether Government have recently received any complaints regarding discrimination or ill-treatment meted out to Indian workers there; and

(c) if so, the steps taken by Government to remedy the situation?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) Recruitment of skilled workers by the Sarwak Oil Fields and allied companies in Borneo is permitted on a Standard Form of Agreement approved by the Government of India. The main conditions imposed upon skilled workers under this Agreement are that:—

(i) the skilled worker will serve the company in any part of British Borneo;

(ii) he will work 7½ hours each day and for 5½ days in each week;

(iii) he will refrain from trading or from any other employment whatsoever during the currency of his agreement;

(iv) the Agreement can be terminated by either party on giving one month's notice; and

(v) in cases of disability from injury, the company shall pay adequate compensation determined according to the Workmen's Compensation Act in force at the place of occurrence, and if no such law exists, according to the Indian Workmen's Compensation Act, 1923.